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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade

Notification No. 30/2015-2020

New Delhi, Dated: 08 November, 2019

Subject: Amendment in Policy Condition No. 3 of Chapter 88 and incorporation of Policy Condition No. 3 in Chapter 95 of ITC (HS) 2017, Schedule- I (Import Policy) -regd.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government, hereby amends Policy Condition 3 of Chapter 88 and also incorporate it as Policy Condition No. 3 in Chapter 95 of ITC (HS) 2017, Schedule- I (Import Policy), as under:

<table>
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<tr>
<th>Existing Policy Condition No.3</th>
<th>Revised Policy Condition No.3</th>
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<tbody>
<tr>
<td>Import of Unmanned Aircraft System (UAS)/ Unmanned Aerial Vehicle (UAVs)/ Remotely Piloted Aircraft (RPAs)/ drones is 'Restricted' requiring prior clearance of the Directorate General of Civil Aviation (DGCA) and import license from DGFT.</td>
<td>Import of Unmanned Aircraft System (UAS)/ Unmanned Aerial Vehicle (UAVs)/ Remotely Piloted Aircraft (RPAs)/ drones is 'Restricted' requiring prior clearance of the Directorate General of Civil Aviation (DGCA) and import license from DGFT.</td>
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Further, import of Civil Remotely Piloted Aircraft (RPA) is governed as per the Guidelines issued by the Directorate General of Civil Aviation vide F.No.05-13/2014-AED Vol. IV dated 27th August, 2018.

However, Nano category (less than or equal to 250 grams) and operating below 50ft/ 15 meters above ground level requires Equipment Type Approval (ETA) from WPC Wing, Department of Telecommunications for operating in de - licensed frequency band(s) and does not require import clearance of the Directorate General of Civil Aviation (DGCA) or import license from DGFT.
2. **Effect of this Notification:** Policy Condition for Nano Category of Civil Remotely Piloted Aircraft (RPAs) is laid down in sync with the Guidelines issued by the Directorate General of Civil Aviation vide F.No.05-13/2014-AED Vol.IV dated 27th August, 2018 and O.M. No.R-11017/05/2017-PP dated 27/09/2019 of WPC wing of Department of Telecommunications, Ministry of Communication.

This issues with the approval of Minister of Commerce & Industry.

(Stamp)

(Amit Yadav)
Director General of Foreign Trade
& ex-officio Additional Secretary to the Government of India
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[Issued from F. No. 01/89/180/22/AM-12/PC-2(A)/ (e-2911)]

**Note1.** : The principal notification No. 36/2015-2020, dated the 17th January, 2017 was published in the Gazette of India, Extraordinary vide number S.O. 172 (E), dated the 17th January, 2017.